

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4010  
ANSWERED ON:05.09.2012  
NPS FOR FAMILY OF THE DECEASED  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has paid family pension under the New Pension Scheme (NPS) to dependents of the Central Government employees in harness;
- (b) if so, the details thereof;
- (c) whether they have been paid as per the old pension scheme rules, in view of very less accumulation of their NPS fund which is insufficient for payment of pension/family pension;
- (d) if so, the details thereof and if not, the rate at which pension is being paid to families of the deceased employees of the Central Government along with the details of formula devised to calculate their family pension under NPS; and
- (e) the time by when the Government is likely to be able to provide clear cut guidelines in this regard in view of the sufferings of millions of employees under NPS?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a), (b) & (c): Yes, Sir. The Department of Pension & Pensioners' Welfare has extended the benefits of family pension and Extraordinary family pension under the New Pension System (NPS) on provisional basis in the event of death of the Government employee while in service vide their Office Memorandum dated 5th May 2009. The family pension has been paid at the same rate as applicable in the old pension system.

(d) & (e): The details of family pension / Extraordinary family pension payable under NPS are as under;

(i) Death in service not attributable to Government duty: Family Pension (including enhanced family pension) computed in terms of Rule 54 of the Central Civil Services (Pension) Rules, 1972

(ii) Death in service attributable to Government duty: Extraordinary Family Pension computed in terms of Central Civil Services (Extraordinary Pension) Rules and Scheme for Liberalised Pensionary Awards.